

19.06 hrs.

JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL* 1993

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1993-94.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1993-94".

The motion was adopted

SHRI M. V. CHANDRASHEKHARA MURTHY: I introduce the Bill.**

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be taken into consideration.

[Interruptions]

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Deputy Speaker, Sir, the money is being granted for the Government but its misuse should not be allowed. On the one hand the money reaches in the hands of terrorists and is misused by them, on the other hand youth is not getting jobs and thus unemployment is increasing. For these reasons too, the people are inclining towards terrorism. The hon. Minister has told nothing about the steps being taken by the Government in this regard.

[English]

SHRI M. V. CHANDRASHEKHARA MURTHY: Sir, the hon. Member was not here when I stated that the State Government is taking very stringent action against the misuse of funds. Recently, we have dismissed the Deputy Commissioner of the District of Anantnag who has misused the funds to the tune of Rs. 8 crore. We will never allow any such misuse.

* Published in the Gazette of India, Extra ordinary Part-II, Section 2, dated 17-8-93.

** Introduced with the recommendation of the President.

Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1993-94, be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jammu and Kashmir for the services of the financial year 1993-94, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

SHRI NITISH KUMAR (BARH): Sir, we have to extend the time.

MR. DEPUTY SPEAKER: So far as the extension of time is concerned, there are no stringent rules. Now the question is:

"That the Schedule stand part of the Bill."
The motion was adopted.

The Schedule was added to the Bill.

MR. DEPUTY SPEAKER: The question is 'Clause I, the Enacting Formula and the Long Title stand part of the Bill'.

The motion was adopted.

Clause I, the Enacting Formula and the Long Title were added to the Bill.

SHRI M. V. CHANDRASHEKHARA MURTHY: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

* Moved with the recommendation of the President.

19.12 hrs.

UTTAR PRADESH BUDGET, 1993-94; DEMANDS FOR GRANTS (UTTAR PRADESH), 1993-94; MADHYA PRADESH BUDGET, 1993-94; DEMANDS FOR GRANTS (MADHYA PRADESH), 1993-94; RAJASTHAN BUDGET, 1993-94; DEMANDS FOR GRANTS (RAJASTHAN), 1993-94; HIMACHAL PRADESH BUDGET, 1993-94; AND DEMANDS FOR GRANTS (HIMACHAL PRADESH), 1993-94

MR. DEPUTY SPEAKER : The House shall now take up Items No. 13 to 16 of today's agenda together.

SOME HON. MEMBERS : Tomorrow, Sir.

MR. DEPUTY SPEAKER : For want of time later on some hon. Members would not get an opportunity to speak. So today they may speak. I think we shall have some patience and try to sit late because tomorrow we are not sitting late: we will sit only up to 6 O'clock. Therefore that shall have to be compensated.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : This was the decision taken by the Business Advisory Committee. All these four items will be discussed together and we will sit late today and decide them, so that we do not have to sit late tomorrow. That is the reason that we have mentioned in the Business Advisory Committee meeting.

MR. DEPUTY SPEAKER : The hon. leaders and the Members in the Business Advisory Committee are fully aware of this and they must have briefed their respective political parties also.

[Translation]

SHRI NITISH KUMAR (BARH) : Except the honourable minister no member of BAC is present here.

[English]

MR. DEPUTY SPEAKER : If the members of the Business Advisory Committee are not here, we are confident, and it is the procedure also, that they must have briefed the members of their political parties in their party meetings.

[Translation]

DR. LAXMINARAYAN PANDEYA (MANDSAUR) : The Bill regarding Jammu and Kashmir has been passed and it is 7.15 now. B.A.C. has not decided to sit up to 10.00 p.m. but the time, if required, can be increased.

[English]

MR. DEPUTY SPEAKER : Let us sit for a short time. Tomorrow the House will be adjourned at 6 O'clock. So at least let us sit for half an hour more.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : If we do not want to sit now, then as it happened in the last session, we may have to sit up to 6.30 in the morning some other day.

MR. DEPUTY SPEAKER : Yes, otherwise we shall have to sit up to 1 O'clock, 2 O'clock in the late night. I hope you understand the situation and cooperate with us.

[Translation]

SHRI NITISH KUMAR : I have asked to sit up to 9 O'clock whereas the state minister in Parliamentary Affairs has asked to sit upto 7 O'clock.

SHRI MUKUL BALKRISHNA WASNIK : Initially I have asked for 7 O'clock but I accepted, immediately the suggestion given by Shri Nitish Kumar to sit upto 9 O'clock.

PROF. PREM DHUMAL (HAMIRPUR) : The minimum time was fixed upto 7 and the maximum upto 7.15 and it is 7.15 now.

[English]

MR. DEPUTY SPEAKER : Let us have a compromise, some via media policy. Let the hon. Member start his speech, afterwards we will see. Is it okay?

(Interruptions)

MR. DEPUTY SPEAKER : Motions moved :

- (i) "That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth Column of the Order Paper, be granted to the President out of the Consolidated

Fund of the State of *Uttar Pradesh* to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1994, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 28 and 30 to 95."

- (ii) "That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of *Madhya Pradesh* to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1994, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 73."
- (iii) "That the respective sums not exceeding the amounts on Revenue Account and

Capital Account shown in the Fourth column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of *Rajasthan* to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1994, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 50."

- (iv) "That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of *Himachal Pradesh* to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1994, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 31."

LOK SABHA

Demands for Grants-Budget (Uttar Pradesh) for 1993-94 submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Grants on Account voted by the House on 29-3-1993		Amount of Demands for Grants submitted to the vote of the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	5	6
1.	Excise Department	5,46,11,000		5,46,10,000	
2.	Housing Department	12,94,71,000	36,66,00,000	12,94,70,000	36,66,00,000
3.	Industries Department (Export Promotion)	44,18,000	22,09,000	44,18,000	22,09,000
4.	Industries Department (Mines and Minerals)	2,20,89,000	87,68,000	2,20,88,000	87,67,000
5.	Industries Department (Village and Small Industries)	14,22,61,000	4,48,50,000	14,22,60,000	4,48,50,000
6.	Industries Department (Handloom Industry)	24,44,53,000	48,53,00	24,44,53,000	48,53,000
7.	Industries Department (Heavy and Medium Industries)	99,43,000	47,92,72,000	99,43,000	47,92,72,000
8.	Industries Department (Printing and Stationery)	15,45,36,000	35,80,000	15,45,35,000	35,80,000
9.	Power Department	1,10,21,000	558,00,00,000	1,10,21,000	558,00,00,000
10.	Agriculture and Other Allied Departments (Horticultural Development)	17,96,33,000	3,53,04,000	17,96,33,000	3,53,04,000

1	2	3	4	5	6
11. Agriculture and Other Allied Departments (Agriculture)		123,90,25,000	46,86,11,000	123,90,25,000	46,86,10,000
12. Agriculture and Other Allied Departments (Area Development)		21,94,01,000	25,00,000	21,94,01,000	25,00,000
13. Agriculture and Other Allied Departments (Rural Development)		461,25,62,000	9,07,80,000	461,25,61,000	9,07,80,000
14. Agriculture and Other Allied Departments (Panchayati Raj)		40,28,69,000	2,67,000	40,28,68,000	2,66,000
15. Agriculture and Other Allied Departments (Animal Husbandry)		45,74,12,000	90,30,000	45,74,11,000	90,30,000
16. Agriculture and Other Allied Departments (Dairy Development)		6,35,66,000	2,73,40,000	6,35,66,000	2,73,39,000
17. Agriculture and Other Allied Departments (Fisheries)		6,88,45,000	50,000	6,88,44,000	50,000
18. Agriculture and Other Allied Departments (Co-operative)		10,97,11,000	74,19,13,000	10,97,10,000	74,19,13,000
19. Personnel and Appointment Department (Training and Other Expenditure)		91,44,000		91,44,000	
20. Personnel Department (Public Service Commission)		41,43,000		41,43,000	
21. Food and Civil Supplies Department		21,20,29,000	771,16,30,000	21,20,29,000	771,16,30,000
22. Sports Department		3,31,15,000	2,000	3,31,15,000	2,000
23. Cane Development Department (Cane)		9,26,29,000	..	9,26,28,000	
24. Cane Development Department (Sugar Industry)		8,40,01,000	48,71,50,000	8,40,00,000	48,71,50,000
25. Home Department (Jail)		18,63,59,000	4,00,00,000	18,63,58,000	4,00,00,000
26. Home Department (Police)		441,23,52,000	2,50,00,000	441,23,51,000	2,50,0,000
27. Home Department (Civil Defence)		21,87,28,000	..	21,87,28,000	..
28. Home Department (Political Pension and Other Expenditure)		10,76,00,000	..	10,76,00,000	..
30. Confidential Department (Revenue Intelligence Directorate and Other Expenditure)		28,40,000	..	28,41,000	..
31. Medical Department (Medical Education and Training)		45,38,67,000	33,99,000	45,38,67,000	33,98,000
32. Medical Department (Allopathy)		141,29,24,000	19,26,18,000	141,29,24,000	19,26,18,000
33. Medical Department (Ayurvedic and Unani)		24,68,39,000	32,90,000	24,68,39,000	32,89,000
34. Medical Department (Homoeopathy)		7,33,51,000	..	7,33,51,000	..
35. Medical Department (Family Welfare)		62,73,55,000	3,96,33,000	62,73,55,000	3,96,33,000
36. Medical Department (Public Health)		65,90,92,000	..	65,90,92,000	..

1	2	3	4	5	6
37. Urban Development Department		206,01,21,000	50,00,000	206,01,20,000	50,00,000
38. Civil Aviation Department		2,55,14,000	..	2,55,13,000	..
39. Language Department		30,29,000	..	30,28,000	..
40. Planning Department		31,29,80,000	26,02,50,000	31,29,79,000	26,02,50,000
41. Election Department		2,15,82,000	..	2,15,82,000	..
42. Judicial Department		39,79,59,000	2,75,00,000	39,79,58,000	2,75,00,000
43. Transport Department		5,56,51,000	9,01,000	5,56,51,000	9,00,000
44. Tourism Department		1,82,05,000	2,36,18,000	1,82,05,000	2,36,18,000
45. Environment Department		88,40,000	3,54,000	88,40,000	3,54,000
46. Administrative Reforms Department		28,61,000	..	28,61,000	..
47. Technical Education Department		38,83,84,000	11,65,11,000	38,83,83,000	11,65,11,000
48. Muslim Waqf Department		38,51,000	..	38,51,000	..
49. Woman and Child Welfare Department		27,76,68,000	12,50,000	27,76,67,000	12,50,000
50. Revenue Department (District Administration)		29,66,44,000	2,05,91,000	29,66,44,000	2,05,91,000
51. Revenue Department (Relief on Account of Natural Calamities)		22,52,62,000	70,62,000	22,52,62,000	70,61,000
52. Revenue Department (Board of Revenue and Other Expenditure)		114,2,39,000	3,66,000	114,29,39,000	3,66,000
53. National Integration Department		38,50,000	50,000	38,50,000	50,000
54. Public Works Department (Establishment)		91,56,55,000	..	91,56,55,000	..
55. Public Works Department (Non-Residential Buildings)		5,69,99,000	12,14,59,000	5,69,99,000	12,14,59,000
56. Public Works Department (Residential Buildings)		4,03,91,000	2,53,21,000	4,03,91,000	2,53,20,000
57. Public Works Department (Functional Buildings)		..	3,72,90,000	..	3,72,90,000
58. Public Works Department (Communication)		74,48,37,000	116,01,89,000	74,48,37,000	116,01,89,000
59. Public Works Department (Estate Directorate)		7,14,000	..	7,14,000	..
60. Forest Department		49,29,18,000	6,12,000	49,29,17,000	6,12,000
61. Finance Department (Debt Services and Other Expenditure)		400,13,84,000	18,07,50,000	400,13,84,000	18,07,50,000
62. Finance Department (Superannuation Allowances and Pensions)		142,07,65,000	..	142,07,65,000	..
63. Finance Department (Treasury and Accounts Administration)		8,72,41,000	..	8,72,41,000	..
64. Finance Department (State Lottery)		250,00,00,000	..	250,00,00,000	..
65. Finance Department (Audit Small Savings etc.)		14,02,16,000	..	14,02,15,000	..
66. Finance Department (Group Insurance)		16,28,000	..	16,28,000	..
67. Legislative Council Secretariat		1,61,04,000	..	1,61,03,000	..

377 U. P. Budget, M. P. Budget, Rajasthan Budget & H. P. Budget		AUGUST 17, 1993	U. P. Budget, M. P. Budget, Rajasthan Budget & H. P. Budget		378
1	2	3	4	5	6
68.	Legislative Assembly Secretariat	3,77,96,000	..	3,77,95,000	..
69.	Legislative and Parliamentary Affairs Department (Legislation)	..	10,00,000	..	10,00,000
70.	Science and Technology Department	7,41,86,000	..	7,41,85,000	..
71.	Education Department (Primary Education)	667,06,80,000	..	667,06,79,000	..
72.	Education Department (Secondary Education)	418,95,74,000	25,08,000	418,95,73,000	25,07,000
73.	Education Department (Higher Education)	114,47,58,000	3,15,50,000	114,47,58,000	3,15,50,000
74.	Education Department (Adult Education)	3,57,93,000	..	3,57,92,000	..
75.	Education Department (State Council of Education Research and Training)	3,88,20,000	..	3,88,20,000	..
76.	Labour Department (Labour Welfare)	43,12,32,000	..	43,12,32,000	..
77.	Labour Department (Employment)	25,67,47,000	24,98,000	25,67,46,000	24,97,000
78.	Secretariat Administration Department	23,39,21,000	..	23,39,20,000	..
79.	Social Welfare Department (Social Welfare)	25,84,09,000	..	25,84,08,000	..
80.	Social Welfare Department (Scheduled Castes and Backward Classes Welfare)	104,54,37,000	1,000	104,54,36,000	1,000
81.	Social Welfare Department (Tribal Welfare)	2,88,83,000	..	2,88,82,000	..
82.	Vigilance Department	2,57,79,000	..	2,57,78,000	..
83.	Relief and Rehabilitation Department	8,85,000	4,000	8,85,000	3,000
84.	General Administration Department	20,67,000	..	20,67,000	..
85.	Public Enterprises Department	25,98,000	..	25,98,000	..
86.	Information Department	6,39,90,000	..	6,39,89,000	..
87.	Soldier's Welfare Department	2,60,24,000	..	2,60,25,000	..
88.	Institutional Finance Department (Directorate)	23,68,000	18,00,000	23,68,000	18,00,000
89.	Institutional Finance Department (Sales Tax)	28,15,81,000	..	28,15,80,000	..
90.	Institutional Finance Department (Entertainment and Betting Tax)	1,27,53,000	..	1,27,53,000	..
91.	Institutional finance Department (Stamps and Registration)	5,63,94,000	..	5,63,94,000	..
92.	Cultural Affairs Department	2,98,85,000	42,50,000	2,98,84,000	42,50,000
93.	Irrigation Department (Establishment)	97,09,54,000	65,82,24,000	97,09,54,000	65,82,24,000
94.	Irrigation Department (Works)	337,25,79,000	286,70,76,000	337,25,78,000	286,70,76,000
95.	Uttaranchal Development Department	117,82,97,000	67,82,68,000	117,82,97,000	67,82,67,000

Demands for Grants-Budget (MADHYA PRADESH) for 1993-94 submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Grants on Account voted by the House on 29-3-1993		Amount of Demands for Grants submitted to the vote of the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	5	6
1.	General Administration	15,68,32,000	..	15,68,32,000	..
2.	Other expenditure pertaining to general administration department	1,37,80,000	..	1,37,79,000	..
3.	Police	1,83,80,78,000	4,02,50,000	1,83,80,77,000	4,02,50,000
4.	Other expenditure pertaining to Home department	2,00,98,000	1,000	2,00,97,000	..
5.	Jails	12,31,10,000	..	12,31,10,000	..
6.	Expenditure pertaining to Finance department	2,07,42,83,000	12,86,25,000	2,07,42,82,000	12,86,25,000
7.	Expenditure pertaining to Commercial Tax department	35,27,43,000	20,25,000	35,27,42,000	20,25,000
8.	Land revenue and district administration	69,82,36,000	71,50,000	69,82,36,000	71,50,000
9.	Expenditure pertaining to revenue department	9,49,83,000	30,00,000	9,49,83,000	30,00,000
10.	Forest	1,44,31,09,000	5,26,08,000	1,44,31,09,000	5,26,07,000
11.	Expenditure pertaining to Commerce and Industry department	20,20,95,000	14,65,15,000	20,20,95,000	14,65,14,000
12.	Expenditure pertaining to Energy department	1,17,62,64,000	1,30,87,60,000	1,17,62,64,000	1,30,87,60,000
13.	Agriculture	68,37,38,000	12,14,94,000	68,37,37,000	12,14,94,000
14.	Expenditure pertaining to Animal Husbandry department	33,38,21,000	35,50,000	33,38,20,000	35,50,000
15.	Dairy development	5,72,50,000	..	5,72,50,000	..
16.	Fisheries	4,19,03,000	1,00,000	4,19,03,000	1,00,000
17.	Co-operation	17,19,61,000	5,22,50,000	17,19,61,000	5,22,50,000
18.	Labour	8,77,59,000	..	8,77,59,000	..
19.	Public health and family welfare	1,73,32,87,000	..	1,73,32,86,000	..
20.	Public health engineering	1,05,52,80,000	3,76,48,000	1,05,52,80,000	3,76,47,000
21.	Expenditure pertaining to Housing and Environment department	6,68,97,000	8,84,44,000	6,68,97,000	8,84,44,000
22.	Expenditure pertaining to Local Government department	49,78,68,000	5,82,50,000	49,78,67,000	5,82,50,000
23.	Water resources department	96,41,90,000	1,55,87,78,000	96,41,90,000	1,55,87,78,000
24.	Public works-roads and bridges	1,03,60,55,000	12,69,50,000	1,03,60,55,000	12,69,50,000
25.	Expenditure pertaining to Mineral resources department	2,89,68,000	..	2,89,68,000	..
26.	Expenditure pertaining to Culture department	4,59,79,000	55,000	4,59,79,000	55,000
27.	School education	4,88,83,70,000	87,75,000	4,88,83,70,000	87,75,000
28.	State legislature	2,92,43,000	..	2,92,42,000	..

1	2	3	4	5	6
29. Administration of Justice and Electiqns	19,43,38,000		..	19,43,38,000	..
30. Expenditure pertaining to Panchayat and Rural Development department	1,00,51,81,000	12,50,000	1,00,51,81,000	12,50,000	
31. Expenditure pertaining to Planning, Economics and Statistics department	4,93,71,000		..	4,93,70,000	..
32. Expenditure pertaining to Public Relations department	6,35,17,000		..	6,35,16,000	..
33. Tribal welfare	1,23,00,47,000	2,16,43,000	1,23,00,46,000	2,16,43,000	
34. Social welfare	24,63,69,000		..	24,63,69,000	..
35. Rehabilitation	1,74,09,000	65,85,000	1,74,08,000	65,85,000	
36. Transport	10,90,93,000	1,26,98,000	10,90,93,000	1,26,98,000	
37. Tourism	76,21,000	20,00,000	76,21,000	20,00,000	
38. Additional expenditure under employment programme	9,00,000		..	9,00,000	..
39. Expenditure pertaining to Food and Civil Supplies department	12,10,58,000	3,50,00,000	12,10,57,000	3,50,00,000	
40. Expenditure pertaining to Command area development department	4,95,37,000	3,56,38,000	4,95,37,000	3,56,37,000	
41. Tribal areas sub-plan	2,49,37,81,000	1,05,55,72,000	2,49,37,81,000	1,05,55,71,000	
42. Public Works relating to Tribal Areas Sub-Plan-roads and bridges	5,00,000	18,14,50,000	5,00,000	18,14,50,000	
43. Sports and Youth Welfare	5,68,69,000		..	5,68,69,000	..
44. Higher Education	62,46,74,000	40,00,000	62,46,74,000	40,00,000	
45. Minor Irrigation Works	18,16,77,000	30,85,75,000	18,16,77,000	30,85,75,000	
46. Science and Technology	1,40,00,000		..	1,40,00,000	..
47. Man-Power Planning Department and Technical education	31,02,14,000	66,71,000	31,02,13,000	66,70,000	
48. Narmada Valley Development	..	1,98,24,75,000	..	1,98,24,75,000	
49. Scheduled Caste Welfare	13,36,50,000		..	13,36,50,000	..
50. Expenditure pertaining to 20 Point Implementation department	1,04,79,000		..	1,04,79,000	..
51. Religious Trusts and Endowments	48,25,000		..	48,25,000	..
52. Externally aided Projects pertaining to Agriculture department	9,28,35,000	10,00,000	9,28,35,000	10,00,000	
53. Externally aided Projects pertaining to Energy department	..	6,00,00,000	..	6,00,00,000	
54. Externally aided Projects pertaining to Agricultural Research and Education	7,04,17,000		..	7,04,17,000	..
55. Expenditure pertaining to Women and Child welfare	33,91,24,000	93,05,000	33,91,24,000	93,05,000	
56. Rural Industries	10,75,65,000	66,42,000	10,75,64,000	66,41,000	
57. Externally aided Projects pertaining to Water resources department	..	10,00,00,000	..	10,00,00,000	

Rajasthan Budget
& H. P. BudgetRajasthan Budget
& H. P. Budget

1	2	3	4	5	6
58. Expenditure on Relief on account of Natural Calamities and Scarcity		63,57,00,000	9,50,00,000
59. Externally aided Projects pertaining to Co-operation department		..	1,11,50,000	..	1,11,50,000
60. Expenditure pertaining to District plan schemes		..	14,41,75,000	..	14,41,75,000
61. Externally aided Projects pertaining to Public Health and Family Welfare department		7,73,85,000	86,28,000	7,73.84,000	86,27,000
62. Externally aided Projects pertaining to Rural Development department		62,39,000	..	62,38,000	..
63. Externally aided Projects pertaining to Public Health Engineering department		2,00,00,000	..	2,00,00,000	..
64. Special Component Plan for Scheduled Castes		1,24,63,35,000	66,91,88,000	1,24,63,34,000	66,91,88,000
65. Aviation department		1,28,40,000	..	1,28,40,000	..
66. Welfare of Backward Classes		18,40,02,000	17,75,000	18,40,01,000	17,75,000
67. Public Works-Buildings		89,27,25,000	21,00,48,000	89,27,25,000	21,00,47,000
68. Public Works relating to Tribal Areas Sub-Plan-buildings		..	5,60,99,000	..	5,60,99,000
69. Expenditure pertaining to Urban Welfare department		18,86,32,000	..	10,86,32,000	..
70. Externally aided Projects pertaining to Man-Power Planning Department		5,35,20,000	3,82,50,000	5,35,19,000	3,82,50,000
71. Public Undertakings		2,50,000	..	2,50,000	..
72. Expenditure pertaining to Gas tragedy relief works		11,16,74,000	7,87,27,000	11,16,73,000	7,87,26,000
73. Expenditure pertaining to Plantation, Forestry, Environmental and Development of waste lands		32,08,000	3,99,00,000	32,07,000	3,99,00,000

Demands for Grants-Budget (Rajasthan) for 1993-94 to be submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Grants on Account voted by the House on 29-3-1993		Amount of Demands for Grants submitted to the vote of the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	5	6
1.	State Legislature	1,78,09,000	..	1,78,08,000	..
2.	Council of Ministers	1,04,37,000	..	1,04,38,000	..
3.	Secretariat	13,04,09,000	..	13,04,09,000	..
4.	District Administration	37,97,52,000	..	37,97,52,000	..
5.	Administrative Services	7,78,85,000	..	7,78,84,000	..

1	2	3	4	5	6
6. Administration of Justice		15,75,01,000	..	15,75,01,000	..
7. Election		16,79,04,000
8. Revenue		35,13,15,000	..	35,13,16,000	..
9. Forest		35,86,58,000	2,50,000	35,86,59,000	2,50,000
10. Miscellaneous General Services		4,18,000	..	4,71,000	..
11. Miscellaneous Social Services		4,31,89,000	..	4,31,89,000	..
12. Other Taxes		7,44,07,000	..	7,44,07,000	..
13. Excise		27,17,48,000	..	27,17,48,000	..
14. Sales Tax		9,35,10,000	..	9,35,09,000	..
15. Pension and other Retirement Benefits		116,14,15,000	..	116,14,16,000	..
16. Police		126,77,58,000	8,35,000	126,77,58,000	8,35,000
17. Jails		7,39,26,000	..	6,39,27,000	..
18. Public Relation		2,42,40,000	..	2,42,40,000	..
19. Public Works		64,68,60,000	17,63,13,000	64,68,59,000	17,63,13,000
20. Housing		8,84,11,000	5,32,50,000	8,84,11,000	5,32,50,000
21. Roads and Bridges		73,94,83,000	51,17,50,000	73,94,84,000	51,17,50,000
22. Area Development		31,68,35,000	23,39,72,000	31,68,34,000	23,39,73,000
23. Labour and Employment		12,46,50,000	..	12,46,50,000	..
24. Education, Art and Culture		549,08,53,000	1,51,90,000	549,08,53,000	1,51,90,000
25. Treasury and Accounts Administration		8,87,35,000	..	8,87,35,000	..
26. Medical and Public Health and Sanitation		171,00,22,000	1,00,000	171,00,23,000	1,00,000
27. Drinking Water Supply Scheme		115,64,65,000	118,71,34,000	115,64,66,000	118,71,34,000
28. Special Programme for Rural Development		39,78,55,000	..	39,78,55,000	..
29. Town Planning and Regional Development		8,72,64,000	2,67,50,000	8,72,64,000	2,67,50,000
30. Tribal Area Development		60,56,10,000	11,00,33,000	60,56,11,000	11,00,33,000
31. Relief and Rehabilitation		6,65,000	1,000	6,65,000	..
32. Civil Supplies		4,22,73,000	..	4,22,73,000	..
33. Social Security and Welfare		63,23,22,000	9,81,000	63,23,21,000	9,81,000
34. Relief on Account of Natural Calamities		124,00,00,000	2,000	123,99,99,000	1,000
35. Miscellaneous Community and Economic Services		54,27,98,000	24,00,000	54,27,98,000	24,00,000
36. Co-operation		29,32,36,000	18,27,24,000	29,32,35,000	18,27,24,000
37. Agriculture		45,15,45,000	8,41,88,000	45,15,45,000	8,41,87,000
38. Minor Irrigation and Soil Conservation		49,86,68,000	5,64,56,000	49,86,68,000	5,64,56,000
39. Animal husbandry and Medical		33,51,04,000	30,35,000	33,51,04,000	30,36,000
40. State Enterprises		83,10,000	6,11,90,000	83,09,000	6,11,90,000
41. Community Development		21,46,50,000	..	21,46,51,000	..
42. Industries		24,74,73,000	19,25,12,000	24,74,73,000	19,25,12,000

1.	2	3	4	5	6
43. Mines		16,26.65,000	1,84.00.000	16,26.66,000	1,84.00,000
44. Stationery and Printing		8.63,91,000	3.75.000	8.63.90,000	3,75.000
45. Loans to Government Servants		..	68,91.90.000
46. Irrigation		151,84.70,000	211,74,08,000	151,84,69,000	211,74,08,000
47. Tourism		1,25,86,000	1,68,63,000	1,25,86,000	1,68,64,000
48. Power		107,53,50,000	166,37,50,000	107,53,50,000	166,37,50,000
49. Compensation and Assignments to Local Bodies and Panchayati Raj Institutions		5,96,26,000	..	5,96,26,000	..
50. Rural Employment		75,71,26,000	..	75,71,27,000	..

Demands for Grants-Budget (Himachal Pradesh) for 1993-94 to besubmitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Grants on Account voted by the House on 29-3-1993		Amount of Demands for Grants submitted to the vote of the House	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
1	2	3	4	5	6
1.	Vidhan Sabha and Election	1,30.57,000	..	1,30,57,000	..
2.	Governor and Council of Ministers	64.92,000	..	64,91,000	..
3.	Administration of Justice	3,43,94,000	..	3,43,94,000	..
4.	General Administration	28,22,10,000	15,48,000	28,22,10,000	15,48,000
5.	Land Revenue	20,09,50,000	5,45,000	20,09,50,000	5,45,000
6.	Excise and Taxation	3,50,54,000	..	3,50,55,000	..
7.	Police and Allied Organisations	30,18,90,000	..	30,18,90,000	..
8.	Education, Sports and Arts and Culture	142,26,52,000	3,48,25,000	142,26,52,000	3,48,24,000
9.	Health and Family Welfare	51,26,71,000	2,47,10,000	51,26,70,000	2,47,11,000
10.	Public Works	26,80,25,000	1,78,50,000	26,80,25,000	1,78,50,000
11.	Agriculture	23,37,72,000	7,77,13,000	23,37,72,000	7,77,12,000
12.	Irrigation and Flood Control	12,31,33,000	5,60,10,000	12,31,33,000	5,60,10,000
13.	Soil and Water Conservation	5,87,16,000	23,75,000	5,87,16,000	23,75,000
14.	Animal Husbandary and Dairy Development	9,47,87,000	12,00,000	9,47,86,000	12,01,000
15.	Fisheries	1,02,41,000	24,25,000	1,02,40,000	24,25,000
16.	Forest and Wild Life	33,34,23,000	1,09,44,000	33,34,23,000	1,09,44,000
17.	Roads and Bridges	16,78,21,000	29,04,27,000	16,78,22,000	29,04,26,000
18.	Supplies, Industries and Minerals	5,99,69,000	2,61,20,000	5,99,69,000	2,61,21,000
19.	Social Security and Welfare (including nutrition)	11,91,99,000	46,51,000	11,91,99,000	46,51,000
20.	Rural Development	61,16,39,000	7,42,000	61,16,39,000	7,41,000
21.	Cooperation	4,10,16,000	5,56,49,000	4,10,17,000	5,56,48,000
22.	Food and Warehousing	7,71,85,000	11,94,29,000	7,71,85,000	11,94,30,000
23.	Water and Power Development	51,000	41,36,50,000	50,000	41,36,51,000

1.	2	3	4	5	6
24. Stationery and Printing		2,34,76,000	7,50,000	2,34,76,000	7,50,000
25. Road, Water Transport and Civil Aviation		2,69,45,000	1,63,84,000	2,69,44,000	1,63,84,000
26. Tourism and Hospitality Organisation		1,03,10,000	92,75,000	1,03,11,000	92,75,000
27. Labour and Employment		3,18,41,000	45,74,000	3,18,41,000	45,74,000
28. Water Supply, Sanitation, Housing and Urban Development		37,46,50,000	15,60,65,000	37,46,40,000	15,60,65,000
29. Finance		44,56,32,000	..	44,56,32,00	..
30. Loans to Government Servants		..	2,23,00,000	..	2,23,00,000
31. Tribal Development		34,93,42,000	10,85,33,000	34,93,43,000	10,85,34,000

MR. DEPUTY SPEAKER : Shri Chinmayanand Swami to initiate the debate.

[Translation]

SHRI CHINMAYANAND SWAMI (Badaun) : Mr. Deputy Speaker, Sir, today the Appropriation Bill 1993 for Uttar Pradesh has been brought. The State has been under President's Rule for the last 9 months and perhaps that is why there will be a discussion on this subject today. If respected Deputy Speaker permits me, I will continue the remaining discussion tomorrow because it is already late today. (Interruptions)

[English]

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, the Hon. Members of this House are bound by the report of the Business Advisory Committee which was unanimously accepted. (Interruptions) I will tell you. Kindly bear with me. (Interruptions) The Business Advisory Committee consists of all the hon. leaders who are represented in this House; and then, the Business Advisory Committee's report is also presented to this House and adopted here. The House is bound by the report of the Business Advisory Committee. Sir, you, as the Deputy Speaker of this august House and I, as the Minister of Parliamentary Affairs, it is our duty to see that the resolutions which are adopted by this House are also carried out in the House.

Therefore, I am suggesting that whatever we have done in the Business Advisory Committee which has been adopted, is carried out here. I am not suggesting that anybody should be

unnecessarily harassed. But, this is how the situation has developed. Therefore, we have to complete the discussion on these four things; otherwise tomorrow we will have to sit late in the night, again. There would be problems as was mentioned in the Business Advisory Committee. One of the reasons why we decided to sit late today was we did not want to sit late tomorrow. That is the reason. Therefore, I would request you to continue the discussion so that we can complete the discussion today; and tomorrow we can rise on time. (Interruptions)

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Deputy Speaker, Sir, whatever has been said by the Minister of Parliamentary Affairs is partially correct. He has mentioned about the Business Advisory Committee in which it was decided that we will sit late for some time, and that sometime has already passed. It was not decided as to upto what hour the House will sit.

[English]

MR. DEPUTY SPEAKER : Let us first understand the situation (Interruptions)

SHRI VIDYACHARAN SHUKLA : Sir, we said that we will sit late; and the implication was clearly spelt out and that was, we will sit late to complete the business. So, we have to sit late to complete the business because we did not want to sit late tomorrow. This House has sat till 6 O' clock in the morning. That we did not want. We want to complete this in time. (Interruptions)

[Translation]

SHRI NITISH KUMAR : The Minister had asked for cooperation and we have cooperated.

We have already sit for 1 hour and 20 minutes after 6 O'clock. A discussion on Uttar Pradesh has started. We have accepted this point. It is the proposal of the Minister that we should complete the discussion today. It will be a joke with Uttar Pradesh. Many hon. Members of that State want to speak on this subject, you have very few people representing that State. . . (*Interruptions*) I have not yet completed. They are not concerned that very few people from Uttar Pradesh are present, very few people are there from Madhya Pradesh also for speaking. Shuklaji wants to pass it quickly. He will get credit for this. It will not be a good convention; it will be a wrong convention. The discussion has started on your direction. Observing the mood of the House it should be stopped now and should be taken up tomorrow. . . (*Interruptions*) Our party Members, who wanted to speak have left.

SHRI VIDYACHARAN SHUKLA: I am replying to your point that the work shown in our order paper is known to hon. Members. Those hon. Members who want to participate in this discussion are present here. Many Members of our party are present here and those who want to participate, will express their views also. Therefore I request you that
 [*English*]

Whatever decision we have taken, we should try to implement that. Otherwise the whole schedule of business will go haywire. Therefore, I am requesting you to continue the discussion. Many Members want to take part. I am not restricting. I am not saying that do it and rush through it. Let everybody, who wants to speak, speak here. Then, we will take the vote. . . (*Interruptions*)

SHRI SYED MASUDAL HOSSAIN (Murshidabad): Tomorrow, we are ready to forgo our lunch hour.

[*Translation*]

SHRI MUKUL WASNIK: Sir, two hours had been allotted for the discussion on Jammu and Kashmir. One can understand that it may take one more hour but it went on for five hours.

SHRI PHOOL CHAND VERMA (Shajapur): Sir, you are taking up the matter of Uttar Pradesh in a very light manner. . . (*Interruptions*).

[*English*]

SHRI MUKUL WASNIK: The discussion was to be completed in a matter of two hours. It has taken more five hours.

Therefore, the whole thing has been disturbed.

[*Translation*]

SHRI NITISH KUMAR: If the discussion was getting prolonged for five hours instead of two hours, then why did the Government not object to that? We should have a very serious approach towards the debates in the Parliament. Hon. Members of many different parties have left the House under the impression that there will be no discussion after the budget of Jammu and Kashmir because the House was to sit upto seven o'clock. Many Members have already left. A very practical point is involved. We are rather cooperating. If they do not want to consider in view of this practical difficulty we have nothing to say.

[*English*]

MR. DEPUTY SPEAKER: The treasury benches have said that the time allotted is really over. But names of some of the hon. Members were sent by the Whips. That was taken into account. Subsequently, some hon. Members raised their hands and had sent the chits. It was the Chair to accommodate them. Suppose if the Chair were to be very much reluctant, we cannot do.

[*Interruptions*]

MR. DEPUTY SPEAKER: Everybody wants to speak. At the same time, we are not prepared to sit.

[*Interruptions*]

MR. DEPUTY SPEAKER: We will sit for half-an-hour and then we shall adjourn. Tomorrow, we are not meeting after six o'clock.

[*Interruptions*]

MR. DEPUTY SPEAKER: It has been decided. So, I shall request hon. Swamiji to speak for half-an-hour.

[*Interruptions*]

MR. DEPUTY SPEAKER: Let us try some via media policy.

MR. DEPUTY SPEAKER: Many people want to participate because it consists of four States.

PROF. PREM DHUMAL (HAMIRPUR): You are saying that we should sit for half-an-hour and Swamiji should speak. The hon. Minister wants the discussion to be finished today.

MR. DEPUTY SPEAKER: Let him complete the speech. Then, we shall adjourn.

SHRI SRIKANTA JENA (CUTTACK): If the Congress Members are really interested to participate in this debate, let them exhaust today. We will participate tomorrow. There is no problem.

MR. DEPUTY SPEAKER: Most unfair. You should not suggest such a thing.

(Interruptions)

MR. DEPUTY SPEAKER: So, it is decided now to sit for half-an-hour.

(Interruptions)

PROF. PREM DHUMAL: So, we will sit only for half-an-hour. (Interruptions)

SHRI VIDYACHARAN SHUKLA: Sir, as I understand from your observations, you have said that we can sit for half-an-hour more and then we will decide what to do.

SEVERAL HONOURABLE MEMBERS: No. He said that we will sit for only half-an-hour. (Interruptions)

SHRI NITISH KUMAR: Are you trying to dictate the Chair? (Interruptions)
 [Translation]

DR. LAXMINARAYAN PANDEYA: Hon. Deputy Speaker has made it clear that we will sit only for half an hour so we will not sit beyond half an hour. It should be very clear.

[English]

SHRI VIDYACHARAN SHUKLA: Mr. Deputy Speaker, Sir, I would request you to clarify the decision of the Business Advisory Committee as to why we cannot sit late tomorrow and the observations we had made to facilitate the business of the House. We will submit to your orders and whatever you say. We are not going to unnecessarily insist upon and inflict discomforts on the hon. Members. But we

have also to see that the discussion is completed. (Interruptions).

[Translation].

SHRI CHINMAYANAND SWAMI: Mr. Deputy Speaker, Sir, before starting the discussion on Uttar Pradesh Appropriation Bill... (Interruptions).

DR. LAXMINARAYAN PANDEYA: Mr. Deputy Speaker, Sir, I would like to make it clear that today we will sit for half-an-hour only. This should be made very clear because the Minister of Parliamentary Affairs has just now said that will be decided after half-an-hour. If this is made clear first, only then our Members will take part in it. Then we will have no objection in participating (Interruptions) We will not sit for more than half-an-hour.

MR. DEPUTY SPEAKER: Please take your seat.

(Interruptions)

[English]

MR. DEPUTY SPEAKER: The whips of the parties sent the names but subsequently, how have they got the right to send additional names whereas time allotted for the discussion is the same? So, when the treasury benches have accommodated those names, the Opposition also is bound to accommodate them. Please sit down.

(Interruptions)

[Translation]

SHRI CHINMAYANAND SWAMI: Mr. Deputy Speaker, Sir, initiating the debate on Uttar Pradesh Appropriation Bill 1993-94, some other discussion took place in which the extension of the time for half an-hour was discussed. That it self took half an-hour. I would like to draw the attention of the Government that Uttar Pradesh is the largest State of this country.

[English]

SHRI SYED MASUDAL HOSSAIN: Sir, there is no quorum in the House. Is it not the duty of the ruling party to maintain the quorum in the House?

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MR. DEPUTY SPEAKER: The bell is
being rung—

MR. DEPUTY SPEAKER: The bell has
been rung. Since there is no quorum, the House
stands adjourned till 11.00 a.m. on August
18, 1993.

19.35 hrs.

*The Lok Sabha then adjourned till Eleven of the
Clock on Wednesday, August 18, 1993/Sravana 27,
1915 (Saka)*
